

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 218 OF 2015

Dated: 9th October, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

Byrnihat Industries Association Appellant (s)
Versus
Meghalaya State Electricity Regulatory Commission & Anr. Respondent (s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Mr. Ishaan Mukherjee

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. Raunak Jain for R.1
Ms. Sakie Jakaria for R.2

ORDER

Admit. Issue notice. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Ms. Sakie Jakaria takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply/written submission.

List the matter on **20.11.2015**. In the meantime, reply/written submission may be filed on or before 06.11.2015 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 19.11.2015 after serving copy on the other side.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

Ts/dk